

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 7 MAR 1988
994 87 (F)

APPLICATION NO

W.P.No.

APPLICANT

Shri Ansley Souri

Vs

RESPONDENTS

The Secy, M/o Defence, New Delhi & 2 Ors

To

1. Shri Ansley Souri
C/o Rajan Stores
Vibhuthipuram
Marathalli PO
Bangalore - 560 037

2. Shri M.S. Anandaramu
Advocate
128, Cubbonpet Main Road
Bangalore - 560 002

3. The Secretary
Ministry of Defence
New Delhi - 110 011

4. The Scientific Advisor to
the Minister of Defence &
Director General Research &
Development (DG R&D)
Ministry of Defence
DHQ PO
New Delhi - 110 011

5. The Director
Gas Turbine Research Establishment
R & D Organisation
P.B. No. 7577
Suranjandas Road
Bangalore - 560 075

6. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~/

~~ORDER~~ passed by this Tribunal in the above said application

on 2-3-88.

Encl: as above.

By [Signature]
DEPUTY REGISTRAR

(JUDICIAL)

o/c

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

Application No. 994 of 1987 (F)

Applicant

Ansley Souri

Advocate for Applicant

M. S. Anandaramu

Respondent

v/s

The Secy, M/o Defence & Ors

Advocate for Respondent

M. Vasudeva Rao

Date	Office Notes	Orders of Tribunal
2.3.1988	 <p>TRUE COPY</p> <p><i>P. V. Venkatesh</i> DEPUTY REGISTRAR (JD) CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE</p>	<p><u>PSM</u></p> <p>Applicant by Shri M.S.Ananda Ramu, Advocate.</p> <p><u>Orders on IA No.1:</u> By this IA the applicant wants the date of hearing to be preponed but in view of the IA No.2 which is considered below this IA has become unnecessary.</p> <p><u>Orders on IA No.2:</u> By this IA the applicant seeks permission to withdraw this application with liberty to pursue his remedy under Section 10(1)(c) of the Industrial Disputes Act since under that provision proceedings are already pending.</p> <p>Shri M.Vasudeva Rao for the Respondents has no objection.</p> <p>Permission sought for by the applicant is granted. The application is dismissed as withdrawn as indicated above. Parties to bear their own costs.</p>

Sd/-

(P. SRINIVASAN) 7/3/88
MEMBER (A)
2.3.1988